



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

CONTEMPT PETITION NO.060/16/2020 IN

ORIGINAL APPLICATION NO.060/1506/2018

DATED THIS THE 06th DAY OF JANUARY, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh).

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore).

Ved Parkash Chawla, aged 76 years, son of Sh. Madan Lal Chawla, R/o House No.6323, Nicolson Road, Ambala Cantt.133001 (Haryana)

....PETITIONER

(By Advocate Sh. Shailendra Sharma – through video conference)

Vs.

Prikshit Vohra, Manager, Central Bank of India, Nicolson Road, Amabla Cantt.133001 (Haryana).

.....RESPONDENT

(By Advocate Sh. Deepak Jindal– through video conference)

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

At the very outset, learned counsel representing the respondent stated that the order dated 09.10.2019 passed by this Tribunal in O.A. No.60/1506/2018 has been challenged by the respondents by way of Civil Writ Petition No.151 of 2021 before the Hon'ble High Court of Punjab and Haryana at Chandigarh and in the said Writ Petition, the order passed by this Tribunal has been stayed.



2. In view of the above, nothing survives in the present Contempt Petition and the same is disposed of having been rendered infructuous.
3. However, the petitioner shall be at liberty to get the Contempt Petition revived in the eventuality of dismissal of the aforesaid Writ Petition by the Hon'ble High Court.
4. Rule of the Court is discharged.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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